

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-07-2024 AT 10:30 AM**

CP (IB) No. 39/7/HDB/2023

AND

IA (IBC) 1499/2024 in CP (IB) No. 39/7/HDB/2023

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Indian Renewable Energy Development
Agency Limited (IREDA)

...Financial Creditor

AND

M/s. Vamshi Rubber Limited

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

CP (IB) No. 39/7/HDB/2023

Learned Counsel Mr Amir Bavani, for Financial Creditor present physically.

Learned Counsel Mr N Kumaraswamy, for Corporate Debtor present physically.

Matter passed over.

Matter called again. Learned Senior Counsel Mr Adinarayana, for Corporate Debtor present physically.

Heard learned senior counsel Mr Adinarayana reply arguments for Corporate Debtor and rebuttal submission by learned counsel Mr Amir Bavani, for Financial Creditor.

Both sides shall file written submissions within 7 days. Matter adjourned to 29.07.2024.

IA (IBC) 1499/2024

Learned Counsel Mr Amir Bavani was present and taken notice on behalf of respondent and stated that he may be given an opportunity to file counter and also written submissions and his written submissions may be treated as his oral submission in this application. Learned counsel for the applicant also agreed to written submissions, call on 29.07.2024 for filing written submissions by both sides.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)